अनुसूचित जनजाति के आरक्षण से सम्बन्धित सरकारी हिदायतें क्षेत्रीय ग्रामीण बैंकों को अनुपालन के लिए प्रेषित कर दी गई हैं। इन बैंकों में वर्ष 1976 में हुई भर्ती के आंकड़े उपलब्ध नहीं हैं।

(ख) और (ग). राष्ट्रीयकृत बैंकों ने सूचना दी है कि प्रायः चुने गए उम्मीदवारों की सूची प्रकाशित नहीं की जाती परन्तु चुने गये उम्मीदवारों को अलग से सूचना भेज दी जाती है। बैंकों द्वारा दी गई सूचना के अनुसार बैंकों में नियुक्तियां करते समय किसी भी चुने गये उम्मीदवार की उपेक्षा नहीं की गई है।

(घ) राष्ट्रीयकृत बैंक अनुसूचित जाति और अनुसूचित जनजाति के आरक्षण की निर्धारित प्रतिशतताओं को ध्यान में रखते हैं। सभी राष्ट्रीयकृत बैंक अर्हता और अर्हक-स्तरों में इन वर्गों के उम्मीदवारों को छूट देते रहे हैं। आरक्षित रिक्तियों की बकाया को भरने के लिए, कुछ बैंक केवल अनुसूचित जाति और अनुसूचित जनजाति के उम्मीदवारों के लिए ही लिपिकीय परीक्षायें लेते रहे हैं।

(ङ) बैंकिंग सेवा आयोग अधिनियम 1975 (1975 का 42) के उपबन्ध के अधीन 21 फरवरी, 1977 से बैंकिंग सेवा आयोग की स्थापना की गई है।

Misuse of authority by officials of Hotels managed by India Tourism Development Corporation

3621. DR. BAPU KALDATY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether several complaints have been received with regard to misuse of authority by the officials of the Hotels managed by India Tourism Development Corporation;

(b) if so, the details thereof; and

(c) what steps have been taken against those officials for the misuse of the authority?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (c). Complaints against certain officials of the India Tourism Development Corporation containing allegations relating to misuse of authority/official position in the matter of award of contracts, purchase of stores and material, recruitment of staff, use of staff cars, use of various hotel services and facilities as well mis-appropriation of money and stores, etc. have been received. Some of these complaints are being investigated departmentally and others by the CBI. The question of taking action against the officials concerned will arise only after the findings of the departmental/CBI investigations are known.

Abolition of Service Charges collected by the Barytes Exporters

3622. SHRI K. OBUL REDDY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state whether Government propose to abolish 2 per cent service charges now being collected from the barytes exporters, as they are not doing any service regarding the export of barytes?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): No, Sir. Keeping in view the export prices being obtained and the costs, the two per cent service charge is considered reasonable. M.M.T.C. is making international market studies and is helping in better unit value realisation on barytes exports.

Excise duty on Cigarettes

3623. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state: